

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

ORIGINAL APPLICATION NO. 310/00 959/2019

Dated Monday ,the 22nd day of July, 2019

PRESENT

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

V.Sridevi,
Working as Superintendent of GST & Central Excise
Residing at No.22, Lakshmi Narayanan Street,
West Mambalam, Chennai 600 033Applicant

By Advocate M/s R.Thirumalai

VS

1. Union of India,
Rep. by the Chairman,
Central Board of Indirect Taxes & Customs,
North Block,
New Delhi – 110 001.
2. The Principal Chief Commissioner of GST & Central Excise
No.121, Mahatma Gandhi Road,
Nungambakkam,
Chennai 600 034.
3. The Commissioner of GST & Central Excise
Chennai South Commissionerate
Chennai – 600 035.Respondents

ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the Respondents to grant Grade Pay of Rs.5400/- in Pay Band-2 to the Applicant with effect from 07.04.2010, upon completion of four years of service in the Grade Pay of Rs.4800/- (pre revised grade pay of Rs 7500-12000)as per the dictum of the Hon'ble High Court of Madras dated 06.09.2010 made in W.P.No. 13225 of 2010 with all consequential, allied and incidental benefits including arrears of pay, pay fixation etc and also costs and pass such further or other orders as are necessary to meet the ends of justice".

2. Learned counsel for the applicant submits that the applicant is working as Superintendent of GST & Central Excise. The learned counsel for the applicant submits that the Hon'ble High Court of Madras and Hon'ble Supreme Court has passed judgements in favour of the applicant in similar matters. The applicant wants to get the relief considered by the respondents and her Annexure A7 representation dated 13.11.2017 and resubmitted on 26.07.2018 is still pending. It is seen from the pleadings that the respondents had not passed any order in the representation given by the applicant. So it is premature to say that respondents denied the relief claimed by her. It is only appropriate that respondents are directed to pass a speaking order. Even according to the applicant, the matter is already decided finally by order of the Hon'ble Madras High Court in W.P.13225/10 and confirmed by the Hon'ble Supreme Court in Civil Appeal No: 8883/11.

3. So we deem it appropriate to direct the competent authority to consider applicant's Annexure A7 representation dated 13.11.2017 and resubmitted on 26.07.2018 in accordance with law and in the light of the facts of her case and pass a reasoned and speaking order within a period

of four months from the date of receipt of a copy of this order.

4. Accordingly, the OA is disposed of with the above direction at the admission stage.

(T.JACOB)
MEMBER(A)

22.07.2019

(P.MADHAVAN)
MEMBER(J)

M.T.